

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 101
IA No. 38/JPR/2020
IA No. 100/JPR/2020
IA No. 359/JPR/2020
IA No. 131/JPR/2021
IA No. 197/JPR/2021
IA No. 374/JPR/2021
IA No. 23/JPR/2022
IA No. 180/JPR/2022
IA No. 460/JPR/2022
IA No. 500/JPR/2022
CP No. (IB)- 44/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

M/s Rajputana Constructions Pvt. Ltd. ...Operational Creditor/Applicant

Versus

Rajasthan Land Holdings Ltd. ...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant	: Karan Pratap Singh, Adv.
For the Respondent	: Prakul Khurana, Adv. Abhinav Mathur, Adv. Anuradha Gupta, RP Prateek Kedawat, Adv. Milind Kasodekar, CS Prashant Agrawal, AR Ankur Rajyadksha, Adv.

ORDER

IA No. 100/JPR/2020:

Heard Mr. Prakul Khurana, Adv. appearing on behalf of the RP. Ms. Anuradha Gupta, RP is present in person. Mr. Karan Pratap Singh, Adv. appearing on behalf of Mr. Sandeep Taneja, Adv. for the Applicant submits that

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arguing counsel (Mr. Sandeep Taneja) is not available for two days. On his request, matter is reposted to 08.12.2022 at 10:30 am.

Sd-

(Prasanta Kumar Mohanty)
Technical Member

Sd-

(Deep Chandra Joshi)
Judicial Member

December 06, 2022
HA